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IN THE HIGH COURT OF DELHI AT NEW DELHI

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W.P.(C) 17941/2025 & CM APPL. 74163/2025

INDIAN PROFESSIONAL NURSES ASSOCIATION

.....Petitioner

Through: Mr. Joe Sebastian, Adv.

versus

**UNION OF INDIA MINISTRY OF HEALTH AND FAMILY
WELFARE & ANR.**

.....Respondent

Through: Mr. V.S.R.Krishna, Adv. for R-2.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TEJAS KARIA

ORDER

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27.03.2026

1. Heard Mr. Joe Sebastian, learned counsel representing the petitioner and Mr. V.S.R Krishna, learned counsel representing the respondent No.2.
2. This public interest litigation petition has been filed by an association of professional nurses, known as Indian Professional Nurses Association with the grievance, *inter alia*, that the Nursing Council of India has not been able to establish a Grievance Redressal Mechanism to attend to various complaints which are received by it.
3. Various other averments have been made in the petition such as despite the circulars dated 29.08.2011 and 23.09.2011 having been issued by the Indian Nursing Council prohibiting the practice of obtaining service bonds from the students, various institutions are indulging in such practices.
4. Mr. V.S.R. Krishna, learned counsel for the respondent No.2 has



stated that the Indian Nursing Council has been taking all possible measures and steps to ensure that the circulars dated 29.08.2011 and 23.09.2011 are obeyed and followed by every institution.

5. We are of the opinion that for establishment of a grievance redressal mechanism where complaints may be dealt with appropriately, the petitioner may represent its cause by making an appropriate representation to the Secretary of the Indian Nursing Council taking all the pleas which may be available to it and enclosing therewith all the documents on which the petitioner intends to rely on.

6. The said representation shall be made within a fortnight from today and shall be attended to and an appropriate decision thereon shall be taken by the competent authority of the Indian Nursing Council within two months thereafter. We direct that while taking decision on the representation under this order, the Council shall consider, in all earnest, that there is a need of establishment of a Grievance Redressal Mechanism where complaints may be attended to and adequate decision may be taken on such complaints which are communicated as well to the complainant.

7. The petition stands disposed of in the aforesaid terms.

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

MARCH 27, 2026

N.Khanna